

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO.21 OF 2020

In the matter of:

Mallina Bharathi Rao

Appellant

Vs

The Gowthami Solvent Oils LTd & Ors

Respondent

Mr Jayprakash B Somani, Advocate for appellant.

Ms Mahima Singh, Advocate for R1.

ORDER

29.01.2020- Heard learned counsel for the appellant on IA No.309/2020 for delay in refiling the appeal. Having considered the submissions the delay of 37 days in refiling the appeal is hereby condoned.

2. Appellant is directed to supply copy of memo of appeal to the learned counsel for the respondent during the course of the day.

3. Heard learned counsel for the appellant on admission. Learned counsel for the Respondent takes notice. Learned counsel for the Respondent prays time to file reply affidavit. Let the matter be fixed for final hearing on **18.02.2020.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr.Ashok Kumar Mishra)
Member (Technical)

Bm/kam